

HIGH COURT OF UTTARAKHAND, NAINITAL

OFFICE MEMORANDUM

No. 8/UHC/Admin.A./2020

Dated: May 08, 2020.

In continuation with the Office Memorandum No. 07/UHC/Admin.A/2020, dated 02.05.2020, all the Officers/Staff of the High Court of Uttarakhand, Nainital and the Officers/Staff of other Departments deputed at the service of the Court, are hereby informed that:

1. The employees, coming from outside district Nainital shall first go to B.D. Pandey Hospital, Nainital for Health Check-up, and if are found to be:
 - (a) **"Asymptomatic"**, they would quarantine themselves at their residence for 14 days.
 - Or
 - (b) **"Symptomatic"**, they would be quarantine in any "Institutional/Facility" Quarantine Centre for 14 days.
2. The concerned employees shall also submit information to the High Court through e-mail, if they are found 'Asymptomatic' or 'Symptomatic', as the case may be, and where they are found 'Symptomatic', they shall also inform the District Administration.
3. The employees shall join the duties only after the completion of Quarantine Period, as above, and on becoming medically fit to resume the duties.

Note: These Orders are being issued as preventive measures 'at large', considering the Medical Protocol issued by the Health & Medical Department of the Government.

By Order of Hon'ble the Chief Justice

(Hira Singh Bonal)
Registrar General

No. 67/UHC/Admin.A./2020

Dated: May 08, 2020.

Copy for information and necessary action to:

1. District Magistrate, Nainital.
2. Senior Superintendent of Police, Nainital.
3. Chief Medical Officer, Nainital
4. All the Registrars of the Court.
5. *All the J.R.s/ D.R.s/ A.R.s/ S.O.s of the Court* with a request to inform and circulate the memo among all the employees attached with their respective sections.
6. P.P.S. to Hon'ble the Chief Justice, with a request to place it before His Lordship and all the staff attached therein.
7. I/c Head P.S./ P.S./ P.A.s to Hon'ble Judges, with a request to place it before their Lordships and all the staff attached therein.
8. Head B.S. with a request to inform all the Bench Secretaries.
9. Librarian/ OIC-NIC of the Court.
10. Management Officer of the Court, with a request to inform and circulate the memo among all the Drivers and class IV employees of the Court.
11. Public Relations Officer/ Protocol Officer of the Court
12. All the Officer/officials of the Dispensaries, facility centres of the Court.
13. OIC-NIC/ A.R. (I.T.) with a request to upload the memorandum in the official